

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

27.

C.P. (IB)/47(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 27.03.2024

NAME OF THE PARTIES: Omkara Assets Reconstruction Private Limited  
Vs.  
Mahesh Vasant Dabholkar

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. None present for the Financial Creditor. Ms. Pranali Gada, Ld. Counsel for the Resolution Professional present through VC. None present for the Personal Guarantor.
2. Final opportunity granted to the Financial Creditor to appear on the next date of hearing and argue their case, failing which the matter will be dismissed for non-prosecution.
3. List this matter for further consideration on 03.04.2024.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)